

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

10/01/2019

O.A./260/586/2018
INTERIM PRAYER.SHORT REPLY
NOT FILED.

B BEHERA
-V/S-
M/O RAILWAYS

ITEM NO:8

FOR APPLICANTS(S) Adv. : Mr. A. R. Majhi

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsel for both the sides.
	Ld. Counsel for the Respondents submitted that he has been informed to say that the appeal filed by the applicant is pending as on date.
	In view of the fact that the appeal filed by the applicant has not been disposed of, this O.A. is disposed of at this stage with a direction to Respondent No.4/competent Appellate Authority is directed to consider the appeal dated 05.07.2017 (Annexure-A/3) as per the extant rules and dispose of the same by passing a speaking and reasoned order copy of which shall be communicated to the applicant within one month from the date of receipt of certified copy of this order. After the disposal of the appeal if the applicant is still aggrieved he may approach the Revisional Authority as per Rule.
	It is made clear that we have not expressed any opinion on the merit of this case while passing this order.

The O.A. is disposed of at the admission stage. No costs.

Copy of this order along with paper books be sent to Respondent No.4 within one week by speed post at the cost of the applicant for which Ld. Counsel for the applicant has agreed to deposit the postal requisites by 14.01.2019.

Registry is directed to send copy of this order to Respondent No.6 as requested by the Respondents Counsel.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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